

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES : I : NEW DELHI

BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No.613/Del/2021
Assessment Year: 2016-17

ITA No.2363/Del/2022
Assessment Year: 2018-19

Omron Automation (P) Ltd., Vs NeAC,
6th Floor, B-Block, Sewa Tower, New Delhi.
Plot No.19, Sector 18,
Udyog Vihar,
Maruti Industrial Complex,
Gurgaon,
Haryana – 1220 008.

PAN: AAACO8103D

(Appellant)

(Respondent)

Assessee by : None
Revenue by : Shri Om Parkash, Sr. DR
Date of Hearing : 10.05.2024
Date of Pronouncement : 10.05.2024

ORDER

PER ANUBHAV SHARMA, JM:

At the time of hearing, vide applications dated 02.05.2024 placed on record, the assessee submitted that the assessee desired to withdraw the instant appeals since the issues involved in the appeals have been resolved under

Mutual Agreement Procedure (MAP) and, therefore, requested that the instant appeals may be allowed to be withdrawn.

2. In the light of the above submissions, the assessee is allowed to withdraw its appeals.

3. In the result, the appeals filed by the assessee are dismissed as 'withdrawn.'

Order pronounced in the open court on 10.05.2024.

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Dated: 10th May, 2024.

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-

(ANUBHAV SHARMA)
JUDICIAL MEMBER

Asstt. Registrar, ITAT, New Delhi